

AWARD
BEFORE LOK ADALAT DATED 09.09.2017
HELD AT JHARKHAND HIGH COURT, RANCHI.

(Organized by High Court Legal Services Committee under section 19, Legal Services Authorities Act, 1987 (Central Act).)

BENCH NO. 1

Cont Case (Civil) No. 454 of 2017

1. Petitioner/Appellant:-

Samuel Dungdung, S/o Late Polus Dang, R/o Village Tutikel, P.O. & P.S.- Kolebira, District- Simdega (Jharkhand)

Versus

2. Respondent/O.P.(s):

1. The State of Jharkhand.
2. Sri Upendra Narayan, presently working as District Superintendent of Education, Simdega, P.O. & P.S.- Simdega, District-Simdega (Jharkhand)

Present :-

Name of Hon'ble Judge:-

Hon'ble Mr. Justice Rongon Mukhopadhyay

Name of Advocate Member:-

Mr. Rajeeva Sharma

AWARD

The dispute between the parties having been referred for determination to the Lok Adalat and the parties having compromised/settled the case/matter upto the extent of Award, the following award is passed in following terms:-

It has been submitted by the learned J.C. to A.G. that leave encashment has already been paid to the petitioner for which he has referred to a photo copy of the cheque bearing Cheque No. 130419 dated 09.08.2017 amounting to Rs. 2,99,808/-.

In view of the fact that sufficient compliance has been made to the order dated 20.07.2016 passed in W.P.(S) No. 3733 of 2016, this application stands disposed of.

Let a photo copy of the cheque no. 130419 dated 09.08.2017 produced by the learned J.C. to A.G. be kept on record.

The parties are informed that the Court fee, if any, paid by any of them shall be refunded.

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Petitioner/Plaintiff/ Appellant

SD Rongon mukhopadhyay (S)

.....
Respondent/O.P.

.....
Sign. of Advocate Member

Disposed of
Pl. communicate
R. on 14/09

True copy
BKS
22/09
S.G

(Seal of the Committee)

17
16/9/17